

CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH

RA No. 401/2001
MA No. 2811/2001
MA No. 2812/2001 in
OA No. 1752/2000

New Delhi, this the 23rd day of January, 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER(A)
HON'BLE SHRI SHANKER RAJU, MEMBER(J)

Union of India & Others -Applicants

~Versus~

All India Station Masters Association -Respondents

ORDER (BY CIRCULATION)

MA No.2811/2001 has been filed by the review applicants for condonation of delay in filing the RA. In view of the reasons given in the MA for condonation of delay, the delay is condoned.

2. The present R.A. is filed, seeking review of our order dated 8.8.2001 passed in OA No.1752/2000 We have perused the order dated 8.8.2001. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicants despite due diligence at the time of final hearing. By way of this R.A. the review applicants seek to re-argue the case, which is not permissible. The present R.A. is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others. JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

(Shanker Raju)
Member (T)

(Shanker Raju)
Member(I)

(Govindan S. Tampi)
Member (A)

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